

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Service Tax Appeal No.76348 of 2014**

(Arising out of Order-in-Appeal No.30/DIB/CE(A)/GHY/14 dated 30.06.2014 passed by Commissioner of Central Excise & Guwahati)

**M/s Nizam Khan**

Near Borholla, ONGC Colony-1, Nagabat, Borholla, Jorhat-785631

**Appellant**

*VERSUS*

**Commissioner of Service Tax & Central Excise, Guwahati**

Nilamoni Phukan Path, Christian Basti, Guwahati-781005

**Respondent**

**APPEARANCE :**

None for the Appellant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)**

**HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO.75355/2024**

DATE OF HEARING : 28 .02.2024

DATE OF DECISION : 28 .02.2024

**Per Ashok Jindal :**

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)  
Member (Judicial)**

**(K.Anpazhakan)  
Member (Technical)**

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